

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 01 OF 2019 &
IA NO. 11 OF 2019

Dated: 5th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Lanco Amarkantak Power Limited

.... Appellant(s)

Vs.

Haryana State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-1

Ms. Raveena Dhamija for R-2

Ms. Anushree Bardhan for R-3

ORDER

The learned counsel, Mr. Nishant Ahlawat, appearing for the first Respondent submitted that, they do not propose to file reply to the main appeal as well as IA filed by the counsel for the Appellant for interim relief. However, he undertakes to file written submission at the time of final hearing.

The learned counsel, Ms. Anushree Bardhan, appearing for the third Respondent prays for an extension of 10 days time to comply with the Order dated 05.02.2019 of this Tribunal i.e. to file the reply.

Submissions of the counsel for the Respondent Nos. 1 and 3, as stated supra, are placed on record.

An extension of time is granted to the counsel for the third Respondent to enable her to comply with the Order dated 02.01.2019 of this Tribunal i.e. to file the reply. She is permitted to file the same on or before 15.03.2019, after duly serving copy to the counsel for the other side. Thereafter, rejoinder, if any, may be filed within one week i.e. on or before 25.03.2019 duly serving an advance copy to the counsel for the other side.

List the matter on **29.03.2019**, as agreed by the counsel for the Appellant and the Respondents.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member